



THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 29th April, 2020

NO.HC.VII-31/2020/ 1869 /A. In exercise of the power delegated to the High Court under the proviso to Sub-Section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts (Amendment) Act, 2005 read with Section 19(2) of the said Act, the High Court is pleased to invest the following Munsiff with the power to try suits cognizable by the Civil Courts up to and inclusive of the value of Rs. 2,00,000/- (Rupees two lakhs) only.

1. Smti Dikshya Rani Dutta

The power is personal to the Officer concerned and may be exercised by her at any station.

By Order,

(Sd/- Gautam Baruah,

REGISTRAR (VIGILANCE)

Memo No. HC.VII-31/2020/ 1870 - 1879 /A.

Dated 29.04.2020

Copy to:-

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati.
3. The District and Sessions Judge, Baksa, Mushalpur.
4. The Chief Judicial Magistrate, Baksa, Mushalpur.
5. The Joint Registrar (_____), Gauhati High Court, Guwahati
6. Smti Dikshya Rani Dutta, Munsiff, Baksa, Mushalpur.
7. The Private Secretary to Hon'ble Mr. Justice _____, Gauhati High Court, Guwahati
- ✓ 8. The Project Manager, Gauhati High Court, Guwahati for uploading in the Gauhati High Court website
9. The C.A. to Registrar General/ Registrar (Vigilance)/Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Establishment), Gauhati High Court, Guwahati
10. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidan, Guwahati for publication of the Notification in the Assam Gazette

(Sd/- 30/4/2020)
REGISTRAR (VIGILANCE)

(Sd/- 29/4/2020)